

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 315/2025

YAMUNA EXPRESSWAY INDUSTRIAL DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

M/S ADORE INFRASMITH PVT LTD & ORS.

Respondent(s)

Date : 05-02-2026 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Appellant(s) : Mr. Ranjit Kumar, Sr. Adv.
Mr. Amar Gupta, Adv.
Mr. Divyam Agarwal, AOR
Mr. Anirudh Vats, Adv.

For Respondent(s) : Mr. Mahesh Agarwal, Adv.
Mr. Nitesh Jain, Adv.
Mr. Ankur Saigal, Adv.
Ms. Priyadarshini Dewan, Adv.
Ms. S. Lakshmi Iyer, Adv.
Mr. Devansh Srivastava, Adv.
Mr. Deepak Agarwal, Adv.
Ms. Rajshree Jaiswal, Adv.
Ms. Niti Khanna, Adv.
Mr. E. C. Agrawala, AOR

Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Aman Vachher, Adv.
Mr. Dhiraj, Adv.
Mr. Ashutosh Dubey, Adv.
Mrs. Anshu Vachher, Adv.
Ms. Abhiti Vachher, Adv.
Mr. Akshat Vachher, Adv.
Ms. Nandni Sharma, Adv.
Mr. Amit Kumar, Adv.
M/S. Vachher And Agrud, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel appearing for the respondents
prays for and is granted two weeks' time to file

counter affidavit. Rejoinder affidavit thereto be
filed within two weeks' thereafter by the learned
counsel for the petitioner.

List the appeal on 18th March, 2026.

(SONIA BHASIN)
ASSISTANT REGISTRAR-CUM-PS

(NIKITA SINGH)
COURT MASTER (NSH)